

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 274/TT/2015

Subject : Determination of transmission tariff from COD to 31.3.2019 for Asset-I: 765kV D/C Varanasi-Kanpur (new) line and associated bays including 240 MVAR Switchable L/R in both Ckt. at Varanasi GIS Sub-station and 330 MVAR non-switchable L/R in both Ckt. at Kanpur GIS Sub-station; Asset- II: 765 kV S/C Kanpur (new) GIS – Jhatikra line & associated bays including 330 MVAR switchable L/R at Kanpur GIS Sub-station and 330 MVAR non-switchable L/R at Jhatikara Sub-station; Asset- III: 400kV D/C (Quad) Kanpur (New) GIS-Kanpur (old) line & Associated bays; Asset- IV: LiLO of one Ckt of 400 kV D/C Sasaram-Allahabad line & Associated bays at Varanasi GIS Sub-station; Asset- V: 2*1500 MVA 765/400 kV ICT-I&II Associated bays at 765/400 kV Kanpur (new) GIS Sub-station; Asset- VI: 240 MVAR, 765 kV Bus Reactor-1 & associated bay at Kanpur (new) GIS Sub-station; Asset- VII: 240 MVAR, 765 kV Bus Reactor & associated bay at Kanpur(new) GIS Sub-station; Asset- VIII: 125 MVAR, 400 kV Bus Reactor & associated bay at Kanpur(new) GIS Sub-station; Asset- IX: 240 MVAR, 765 kV Bus Reactor & associated bay at Jhatikara Sub-station; Asset-X: 125 MVAR, 400 kV Bus Reactor & associated bay at Varanasi GIS Sub-station; under “Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B” in Northern Region for 2014-19 Tariff period.

Date of Hearing : 29.4.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Himachal Pradesh State Electricity Board and 16 others

Parties present : Shri M.M. Mondal, PGCIL
Smt Sangeeta Edwards, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Shri Subhash C Taneja, PGCIL
Shri V.P Rastogi, PGCIL
Shri Manoj Kumar Sharma, Rajasthan Discoms



Record of Proceedings

The representative of the petitioner made the following submissions:-

- a) The instant petition has been filed for determination of transmission tariff for ten assets under “Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B” in Northern Region for 2014-19 tariff period.
 - b) As per the investment approval dated 9.2.2012, the instant asset were scheduled to be commissioned on 8.10.2014. Assets-IV and IX have been commissioned and all the other assets are yet to be commissioned.
 - c) The completion cost of the instant assets exceeds the FR approved apportioned cost. RCE (Revised Cost Estimates) for the said assets has been submitted.
2. The learned advocate for AVVNL, JVVNL and Jd.VVNL submitted that a combined reply has been filed vide affidavit dated 26.4.2016.
3. The Commission observed that tariff for Assets-IV and IX will be allowed in the instant petition and directed the petitioner file a fresh petition in case of other assets after their commissioning. The Commission further observed that the AFC granted in order dated 17.12.2015 for Assets-I to III, Assets-V to Asset-VIII and Asset-X will be withdrawn from the POC computation as the said assets are not anticipated to be commissioned within 6 months from grant of AFC under Regulation 7(7) of the 2014 Tariff Regulation as provided under proviso (ii) to Regulation 7(7) of the 2014 Tariff Regulations.
4. The Commission reserved the order in the petition.

By order of the Commission

sd/-
V. Sreenivas
Dy. Chief (Law)

